

(b) the manner in which IDPL selected this building in preference to the DDA accommodation in commercial complex and negotiated this rent;

(c) whether it is a fact that IDPL are acting in collusion with the landlords in the matter of renting and fixing of rent of these buildings and if so, whether he will get this whole matter investigated; and

(d) whether he would direct the IDPL to locate accommodation of the DDA commercial complex now coming up or make effort to economise expenditure by shifting their offices outside the capital and cut down their losses and if not, the reasons therefor?

**THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):**

(a) The accommodation measuring 5480 sq ft was hired by the IDPL, in February, 1976 to accommodate the staff and stores materials of its Regional Sales Office in Delhi. An advance of Rs. 88,776 representing 6 months' rent was paid to the landlord subject to 50 per cent of the monthly rent being adjusted against this advance. The advance paid has since been adjusted in full till February, 1977.

The sales of Delhi depot had increased from Rs. 125.85 lakhs in 1974-75 to Rs. 253.90 lakhs in 1977-78 which required more area and hence hiring of accommodation was inevitable. In view of the high cost of construction in Delhi, it has become extremely difficult to resist demand for heavy advances. Therefore payment of advance rent for getting suitable office accommodation at reasonable rates, failing which the company will have to pay higher rent which will be a recurring expenditure. Often becomes necessary, as in the instant case.

IDPL has been making profits since 1974-75 and its net profits after depreciation and interest during 1975-76 and 1976-77 were Rs. 3.55 crores and Rs. 4.11 crores respectively.

(b) The building in question was selected as the most suitable one available at a reasonable rent. The rent works out to Rs. 2.55 per sq. ft. plus 15 paise per sq. ft. for common services like lift, chowkidar, telephone cables, etc. As against this the rent of D.D.A. buildings ranged between Rs. 4 to Rs. 5 per sq. ft.

(c) No, Sir.

(d) IDPL will be shifting its Central Office and Marketing Division soon to its Gurgaon location, where new buildings are coming up, and hence may not require any accommodation in the DDA commercial complex or at any other location in Delhi.

#### **Services for customers at petrol pumps**

3174 DR SAROJINI MAHISHI  
Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state—

(a) what are the free services that customers are entitled to get from the petrol pump;

(b) whether these services are provided at all the petrol pumps; and

(c) if so, whether they are up to the mark?

**THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):**

(a) Agreements between oil companies and dealers do not make it obligatory for provision of water, air, toilets and first aid kits. However, in the case of Indian Oil Corporation, the agreement stipulates that the dealers are to provide air facilities at their retail outlets. Traditionally, these services, where available, are offered free by the dealers.

(b) Water and air facilities are provided at most of the retail outlets. By and large, toilets and first-aid facilities are provided at stations where servicing facilities are available and at important retail outlets on National/State Highways.

(c) The services offered at the retail outlets are generally satisfactory.